

found in possession of 743 bullets of 7.62 mm. The material was confiscated.

Shri J. swant Singh Baghe was suspended and his case was handed over to the police for further investigation. Shri Singh was acquitted by the Court of Judicial Magistrate for want of proper evidence but the Police authorities have appealed to the High Court against the acquittal.

**(b) Ordnance Factory, Khamaria**

(i) On 9-11-1985, Shri Dojilal, Token No. OCF/176 was caught in unauthorised possession of 24 Nos. of 0.303 inch filed caps and 20 Nos. of 0.50 inch spotter filed caps. The materials was confiscated.

(ii) On 20-12-1985, S/Shri R.K. Mehta, LDC and T.R. Sahani, Chageman were caught for attempted theft of 9 Nos. of live 0.303 inch cartridges. The material was confiscated.

S/Shri Dojilal, R.K. Mehta and T.R. Sahani have been placed under suspension pending completion of disciplinary proceedings against them.

[*Translation*]

**Survival Percentage of Saplings**

784. DR. PRABHAT KUMAR MISHRA : Will the PRIME MINISTER be pleased to state :

(a) the survival percentage of saplings of trees out of those planted every year ;

(b) the steps being taken for maintenance of old trees ; and

(c) whether Government have framed any policy for checking pollution by introducing private afforestation and if so, the extent to which it is being implemented ?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI Z.R. ANSARI) : (a) The survival percentage in the plantations raised by the States/U.Ts. Forest Departments is broadly estimated to be between 50 to 60. There is, however, wide variation in survival rates ranging somewhere from 10 to 90 percent depending on different agro-climatic, edaphic and biotic factors.

(b) The block tree plantations are maintained in the first three years wherein operations like weeding, soil working, replacement of the dead plants, fertilizer application are undertaken, along with protection of the planted trees. After three years, only protection of the planted trees is provided for. Under the farm forestry programme, i.e. saplings distributed to farmers and institutions which now account for nearly fifty percent of trees planted, maintenance and protection of the planted trees is done by the farmers and other individuals and institutions respectively.

(c) Yes, Sir. The Government have stipulated environmental guidelines for siting of industry, wherein provisions has been made for private afforestation to control industrial pollution. No assessment has so far been made on the extent of afforestation done specifically to arrest pollution.

[*English*]

**Regularisation of Services of Employees Working on Temporary, Casual or ad-hoc Basis**

785. CH. RAHIM KHAN : Will the PRIME MINISTER be pleased to state :

(a) whether lakhs of employees under various services of Central Government are serving in various departments for years together as temporary casual and on ad-hoc and contract basis against permanent/regular posts ;

(b) whether Government propose to frame some suitable policy to regularise the services of all such employees who are in continuous service for six months or 120 days or more ; and

(c) if so, when ?

THE DEPUTY MINISTER IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI BIREN SINGH ENGTI):

(a) There is no centralised monitoring of information relating to such employees. Casual Employees unlike temporary, *ad-hoc* and contract employees, are not appointed against sanctioned posts.

(b) and (c). (i) Temporary employees are all regular appointees and in their cases, the need for regularisation does not arise.

(ii) Ad-hoc employees are those, who are appointed against regular posts, whether temporary/permanent, without following the provisions of the Recruitment Rules for the post and the normal procedure of selection. Therefore, they can be regularised only, when they are selected for the post, in accordance with Recruitment Rules and the normal selection procedures.

(iii) Instruction already exist facilitating the regularisation of casual employees against Group D posts subject to certain conditions.

(iv) Contract Appointments are made only for limited period and the question of regularisation of their services does not arise.

#### **Levy or Sales Tax on Safety Matches in Delhi**

786. SHRI KAMLA PRASAD SINGH : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether sales tax is leviable on the safety matches in the neighbouring States of Uttar Pradesh, Haryana, Rajasthan whereas it is not leviable in Delhi consequent to which lakhs of rupees worth safety matches is exported monthly from Delhi to neighbouring States ;

(b) if so, how Government propose to check the illegal flow of safety matches from Delhi to neighbouring States ; and

(c) whether there is any proposal to levy sales tax on safety matches in Delhi ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM) : (a) Only hand-made safety Matches are exempted from sales tax in Delhi. The Matches (other than hand-made) are taxable at the rate of 4%. Delhi is not a major centre for the manufacture of hand-made safety matches. The trade in hand-made safety matches between Delhi and the neighbouring States is part of normal inter-State trade and commerce.

(b) The flow of trade in safety matches from or through Delhi to the neighbouring States is not illegal and hence the question does not arise.

(c) Some representations in this regard have been received by the Delhi Administration.

#### **Amount Spent by Different Ministries for Delhi**

787. SHRI AMAL DATTA : Will the Minister of PLANNING be pleased to state :

(a) the amount being spent by different Ministries and their organisations/undertakings for development and improvement of Union Territory of Delhi ;

(b) amount out of the budget of each Ministry and of the undertakings under each Ministry spent or to be spent for capital expenditure in Delhi and in different States and Union Territories, State/Union Territory-wise break up for the years 1985-86 and 1986-87 for each Ministry ; and

(c) the revenue expenditure of each Ministry incurred within the Union Territory of Delhi and how much is incurred in different States of Union Territories, State/Union Territory-wise break-up for the years 1985-86 and 1986-87 ?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI A.K. PANJA) : (a) to